holding in the hands of Indian residents. If the Indian shareholding is widely distributed among shareholders who cannot combine, the effective control in such cases may remain in the hands of foreign shareholders who hold a substantial portion of the shares.

Under Section 269 of the Companies Act, the Central Government has powers to approve the appointment or reappointment of managing or whole-time directors in public companies of private companies which are subsidiaries of public companies, irrespective of the shareholding pattern of the companies In this connection it may be pointed out that in the case of some Indian companies having foreign shareholding at the time of incorporaion of such companies, the Articles of Association may provide or may already have provided for the nomination of some non-rotational directors (including managing directors) by the foreign shareholders. In such cases, there are no powers with the Government to change such provisions in the Articles of Association of the concerned companies. However, if there were no such provisions previously in the Articles of Association and an amendment of the Articles under Section 268 of the Companies Act to provide for the nomination of non-rotational directors (including managing/whole-time directors) the foreign shareholders, is now proposed to the Government, the Government as a matter of policy does not encourage such amendments

मध्य प्रदेश और आन्ध्र प्रदेश के बीच 220 किलोवाट की अन्तर्राज्यीय पारेषण लाइन

10882 श्री सुबाष आहूजा :
श्री छविराम अर्गल :
श्री हुकम चन्द कछवाय :
श्री गोविन्द राय मिरी :
श्री माधवराव सिंधिया :

क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि

(क) क्या मध्य प्रदेश और आन्ध्र-प्रदेश के बीच 220 किलोवाट अन्तर्राज्यीय पारेषण लाइन को चालू करने संबंधी एक परियोजना प्रतिवेदन लगभग दो वर्ष पूर्व उनके मंत्रालय को भेजा गया था ,

(ख) क्या इस प्रकार की अन्तर्राज्यीय पारेषण लाइन से पनबिजली और तापीय बिजली के उत्पादन में सहायता मिलेगी क्योंकि तापीय बिजली मुख्यरूप से मध्य प्रदेश में और पनबिजली आन्ध्र प्रदेश में उत्पादित की जाती है , और

(ग) इस परियोजना की वर्तमान स्थिति क्या है और इसे कब तक अनुमोदित कर दिया जायेगा ?

ऊर्जा मंत्री (श्री पी० रामचन्द्रन) . (क) जी, हां ।

(ख) बरसूर (मध्य प्रदेश में) और लोअर सिलेरू (आन्ध्र प्रदेश में) के बीच 220 के० वी० की अन्तर्राज्यीय पारेषण लाइन से मध्य प्रदेश, आन्ध्र प्रदेश के सिलेरू-कोटागुडम कारिडोर में व्यस्ततम समय में उपलब्ध अधिशेष विद्युत में एक भाग को हस्तान्तरित कर सकेगा । बरसूर क्षेत्र में इस समय कम बोल्टता की जो स्थितियां हैं उनमें सुधार लाने में भी यह लाइन सहायक होगी ।

(ग) पारेषण लाइन का निर्माण कार्य अभी हाथ में नहीं लिया गया है । लक्नौकी नया आर्थिक स्वीकृति प्रदान करने के लिए इस स्कीम को केन्द्रीय विद्युत् प्राधिकरण में की जा रही है। स्कीम शीघ्र ही अनुमोदित कर दिए जाने की आशा है ।

Appointment of dealer of Kerosene in Akola Tehsil, Ahmednagar (Maharashtra)

10883 SHRI BALASAHEB VIKHE PATIL: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state.

(a) whether he is aware that the Adivasis population of Akola Tehsil in District Ahmednagar (Maharashtra) is experiencing difficulties in getting kerosene because there is no authorised agent or dealer of kerosene in that area;

(b) whether Government are considering to appoint an authorised dealer in the said area, if so, the basis on which such appointment proposed to be made whether by calling applications from regular traders or by any other method; indicate details thereof; and